

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 162 of 2016 (SZ)

**K. Nagappa,
Son of Koneetappa,
3/84, Dasarapalli,
Hosur Taluk,
Krishnagiri District.**

...Applicant

Vs

**The Union of India,
Rep. by its Secretary,
The Ministry of Environment, Forest,
New Delhi – 110 003
& 7 others**

...Respondents

INDEX

S.No	Description	Page No.
1.	STATUS REPORT FILED BY THE TAMIL NADU POLLUTION CONTROL BOARD.	1 - 6

**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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-Vs-

1. The Union of India,
Rep. by its Secretary,
The Ministry of Environment, Forest,
New Delhi – 110 003.
2. The State Environment Impact Assessment Authority,
Panagal Building,
Saidapet,
Chennai.
3. The Secretary to Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai – 600 009.
4. The Secretary to Government,
Public Works Department,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai – 600032.
6. The District Collector,
Krishnagiri District.
7. Muthali Panchayat
Represented by its President,
Hosur Taluk,
Krishnagiri District.


20/11/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
MOUNT SAI AL CHENNAI-600 032

STATUS REPORT FILED ON BEHALF OF THE 5TH RESPONDENT
TAMILNADU POLLUTION CONTROL BOARD.

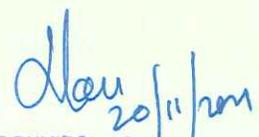
I, R. Sarasavani, daughter of Raghvan, Hindu, aged about 56 years, having office at No. 76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 and I am filing this Status Report on behalf of the 5th respondent and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that Show Cause Notice was issued vide Board's Proceeding dated 06.09.2021 to the Commissioner, Hosur Municipal Corporation under Section 5 of the Environment Protection Act, 1986, as to why the Board shall not levy an Interim Environmental Compensation Rs.5 Lakhs (from April 2021 to August 2021) for not completing the bio-remediation process as per the provisions of Solid Waste Management Rules, 2016.

3. In this regard, it is respectfully submitted that the Commissioner, Hosur Municipal Corporation has furnished a reply vide letter dated 13.09.2021 for the show cause notice issued by the Board and the reply furnished by Commissioner, Hosur Municipal Corporation was found to be not satisfactory

4. Further, in compliance of the Hon'ble National Green Tribunal


20/11/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

(Southern Zone) order dated 08.09.2021, the Bio-mining of legacy waste dump site of Hosur Municipal Corporation located at Dasapalle village was inspected by the officials of the TNPCB, Hosur on 21.10.2021 and during inspection the following were observed:

- i. The bio-mining of the legacy waste dumped in the Dasapalle village dumpsite was under progress by the Hosur Municipal Corporation
- ii. The Hosur Municipal Corporation has dumped the fresh Municipal Solid Waste in the legacy waste dumpsite premises which is in violation of the Solid Waste Management Rules, 2016 and violates the NGT (SZ), Chennai orders in O.A.No. 162 of 2016.
- iii. The Hosur Municipal Corporation has processed about 90% (92671 m³) of the total quantified quantity of legacy waste and the balance 10% (10297 m³) legacy waste was kept remaining in the dumpsite without processing. The unit has not completed the processing of legacy waste within the time frame ie., 31.08.2021.
- iv. Huge quantity of plastic waste/RDF segregated during Bio - Mining process was dumped in the dumpsite area without sending to the cement industries for co-processing.
- v. The Gas collecting balloon in the Bio – Methanization Plant was not maintained properly.
- vi. The Hosur Municipal Corporation has commenced the Bio-


20/11/2021

Mining Activity during October – 2018 which is prior to the cut off time line mentioned in the orders of the Hon'ble NGT (PB), New Delhi in O.A.No. 606 of 2018 dated 10.01.2020.

- vii. However, the Hosur Municipal Corporation has not completed the Bio – Mining activity before the statutory cut off timeline of 07.04.2021 as per Serial No.11 in Rule 22 of the Solid Waste Management Rules, 2016.

6. Therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986, the TNPCB has issued directions vide Proceeding dated 01.11.2021 to the Commissioner, Hosur Municipal Corporation to remit the Interim Environmental Compensation of Rs. 5 Lakhs and the Hosur Municipal Corporation is liable to remit the Environmental Compensation till the compliance of the following directions:

- i. The Hosur Municipal Corporation shall stop dumping the fresh Municipal Solid Waste in the legacy waste dumpsite premises.
- ii. The fresh municipal solid waste dumped in the Dasapalle village dumpsite should be removed immediately and to be taken for further processing.
- iii. The Hosur Municipal Corporation shall expedite the process on complete removal of legacy waste immediately without further delay.
- iv. The Hosur Municipal Corporation shall expedite the action on

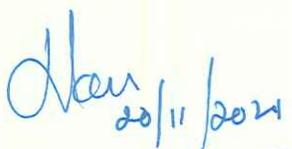

20/11/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

the disposal of segregated plastic waste dumped in the Dasapalle dumpsite area to cement industries for co-processing immediately without further delay.

- v. The Hosur Municipal Corporation shall operate the Bio – Methanization Plant efficiently and continuously so as to treat the bio-degradable waste and also to completely collect the methane gas generated in the gas collecting balloon for further beneficial use.
- vi. The Hosur Municipal Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.
- vii. The Hosur Municipal Corporation shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.
- viii. The Hosur Municipal Corporation is liable to pay Environmental Compensation till the compliance of the conditions stipulated vide Sl. No. 1 to 7.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit


20/11/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
7C, MOUNT SALAI, CHENNAI-600 032

and proper in the facts and circumstances of this case and thus render justice.

Day 20/11/2011

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

BEFORE ME

VERIFICATION

I, R. Sarasavani, D/o Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.

Day 20/11/2011

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

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5TH RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date: 20.11.2021.

Date of hearing on:22.112021

